

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 16.11.95.

OA 541/94

K.N. Mathur

... Applicant.

Versus

Union of India and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant ... Mr. R.N. Mathur

For Respondent No.2 ... Mr. B.N. Purohit

O R D E R

PEF HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, R.N. Mathur, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to issue orders of his appointment to the IFS against the vacancies of the year 1993 from the select list of 1993 prepared by the Select Committee. He has also sought a direction for fixation of his year of allotment.

2. We have heard the learned counsel for the applicant and Shri B.N. Purohit, learned counsel for respondent No.2.

3. The learned counsel for respondent No.2 has produced an order dated 19.7.95 by the Government of India in the Ministry of Environment and Forests, New Delhi, showing that the applicant has been appointed to the Indian Forest Service on 24.3.95 and that he has been assigned 1989 as the year of allotment. A copy of the order dated 19.7.95 and a copy of the notification dated 24.3.95 have been taken on record. The learned counsel for respondent No.2 states that the applicant has been appointed to the IFS from the select list of 1993.

4. In view of the position stated above, this application has become infructuous and it is, therefore, dismissed with no order as to costs.


(O.P. SHARMA)

MEMBER (A)


Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN